

Legislation on urban properties ceiling

1136. SHRI BASUDEB MOHAPATRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to bring a legislation on urban properties ceiling, and

(b) if so, by when this legislation is likely to be introduced?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) The Urban Land (Ceiling and Regulation) Act, 1976 is already in operation in 64 urban agglomerations in various States. However, several suggestions have been received from time to time in regard to changes required in the Urban Land (Ceiling and Regulation) Act, 1976 to make it more effective. To amend the Urban Land (Ceiling and Regulation) Act, 1976 is under the active consideration of the Government.

Inclusion of pulses under Public Distribution System

1137. SHRI BASUDEB MOHAPATRA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Government are considering to include pulses under public distribution system; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) The Government have advised States and U.Ts. to consider distributing of more items of mass consumption, including pulses. The Union Government, however, has no proposal to itself provide pulses for distribution through PDS.

(b) Representations have been received from time to time from various agencies requesting the Central Government to consider supply of more items through PDS.

Corruption in Central Warehousing Corporation

1138. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of godowns which have been rented by the Central Warehousing Corporation so far and at what cost;

(b) whether any vigilance cases are pending against certain high officials of Central Warehousing Corporation on charges of corruption in this connection; and

(c) if so, what are the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The Central Warehousing Corporation hired storage godowns from various parties and the total hired capacity as on 31-3-1990 was 17.68 lakh M.Ts. at 318 centres. Total godown rent paid by the Regional Offices of the Corporation during the year 1989-90 was Rs. 6.91 crores (Provisionally).

(b) and (c) As per records available with CWC, no vigilance case is pending against any of its high official on charges of corruption in connection with hiring of godowns.

भारतीय कृषि अनुसंधान परिषद के महानिदेशक के पद का भरा जाना

1139. श्री बलराम सिंह यादव : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय कृषि अनुसंधान परिषद के महानिदेशक डा० एन० एस० रंभावा का कार्यकाल 31 मार्च, 1990 को समाप्त हो गया था;

(ख) यदि हां, तो क्या उनके स्थान पर नये महानिदेशक की नियुक्ति कर दी गई है;

(ग) यदि हां, तो कब और क्या यह सच है कि इस नियुक्ति के लिए योग्यता, वरिष्ठता और कार्यकुशलता की उपेक्षा करते हुए आयु को उच्च प्राथमिकता दी गई थी; और

(घ) क्या यह सच है कि सरकार का ध्यान इस अनियमितता की ओर दिलाया गया था, और यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार) : (क) महोदय, डा० एन० एस० रेधावा ने दिनांक 30 मार्च, 1990 को भारत सरकार के कृषि अनुसंधान और शिक्षा विभाग के सचिव पद से कार्यभार त्याग दिया। कृषि अनुसंधान और शिक्षा विभाग के सचिव भारतीय कृषि अनुसंधान परिषद के महानिदेशक के रूप में भी कार्य करते हैं।

(ख) से (घ) कोई नई नियुक्ति नहीं की गई है। भारत सरकार के कृषि और सहकारिता विभाग के सचिव ने कृषि अनुसंधान और शिक्षा विभाग के सचिव पद का अतिरिक्त कार्यभार संभाल रखा है।

Legislation to ban breast feeding substitutes

1140. SHRI B. K. HARIPRASAD: Will the Minister of WELFARE be pleased to state:

(a) whether Government have seen the newsreport in April 1990 issue of Health for Millions regarding resumption of advertisements in printed media and TV despite adoption of Code on Breast feeding by Government;

(b) whether Government would implement the ban and bring the guilty to book at the earliest, and

(c) whether Government would legalise the Code with suitable changes to make it effective and implement the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRI-MATI USHA SINGH): (a) Yes, Sir. In so far as advertisements on T.V. is concerned, the Ministry of Information and Broadcasting had decided that the advertisements for spoon fed complimentary foods can be accepted by Doordarshan and All India Radio only so long as the manufacturers and distributors of these products do not promote them as being suitable for use as partial or total substitute for Breast milk. Each such proposal is required to be examined by them on its own merits before its final acceptance. There is no legal ban on the print media.

(b) A ban can be implemented after a legislation has been enacted on the subject.

(c) Legislation on the subject will be introduced in Parliament as soon as possible.

Import of edible oils

1141. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether imports of edible oils are being planned due to failure of technology mission on oilseeds and failure of CLUSA/CIDA projects started in 1979 to improve production and productivity as appeared in the Financial Express of the 21st May, 1990;

(b) whether it is a fact that NDDB has spent large funds in promoting sale and advertising of Dhara oils both imported and indigenous thereby leading to higher demand and

(c) whether all work relating to edible oils would be entrusted to the National Vegetable Oilseeds Board and